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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK.

Original Application No.141 of 1989.

Date of decision : April 11, 1989.

1. Bairagi Charan Pradhan, aged about 46 years, son of late Bhaskar Pradhan, At/P.O. Hatibari, Via-Sukinda, District.Cuttack.
2. Narayan Chandra Das, aged about 45 years, son of late Fakir Charan Das, At-Salepur (Karansahi) P.O. Mirzapur, Via-Dharmasala, District-Cuttack.
3. Khetrabasi Swain, aged about 43 years, son of Indramani Swain, At-Dalagaon, P.O. Kabatbandha, Via-Jenapur, District-Cuttack.
4. Bholeswar Nayak, aged about 41 years, son of Muralidhar Nayak, At-Banjha, P.O. Atta, Via-Sukinda, District-Cuttack.

... Applicants.

Versus

1. Union of India, represented by its Secretary, Department of Posts, Dak Bhavan, New Delhi.
2. Director General, Posts & Telegraphs, New Delhi.
3. Postmaster General, Orissa Circle, At/P.O. Bhubaneswar, District-Puri.
4. Superintendent of Post Offices, Bhubaneswar Division, P.O. Bhubaneswar-751001, Dist.Puri.
5. Superintendent of Post Offices, Dhenkanal Division, At/P.O./District-Dhenkanal.

... Respondents.

For the applicants ... M/s. Devanand Misra, Deepak Misra, R.N. Naik, Anil Deo, & B.S. Tripathy, Advocates.

For the respondents ... Mr. A.B. Mishra, Senior Standing Counsel(Central)

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1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
 2. To be referred to the Reporters or not ?
 3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes.

C O R A M :

THE HON'BLE MR.B.R.PATEL, VICE-CHAIRMAN

A N D

THE HON'BLE MR.K.P.ACHARYA, MEMBER (JUDICIAL)

JUDGMENT

K.P.ACHARYA, MEMBER (J)

In this application under section 19 of the Administrative Tribunals Act, 1985, the applicants (four in number) challenge the order of termination of services.

2. Shortly stated, the case of the applicants is that they were Postal Clerks serving in the Postal Department. Their services have been terminated because they were convicted in a case forming subject matter of S.P.E.No.7 of 1968. After conviction the applicants' services have been terminated. Hence the application with the aforesaid prayer.

3. We have heard Mr.Deepak Misra, learned counsel for the applicants and Mr.A.B.Mishra, learned Senior Standing Counsel (Central) at some length. We are told that appeals preferred by the applicants are still pending with Respondent No.2. Unless the appeals are disposed of we are not inclined to hear the case on merits. We would therefore direct Respondent No.2 to dispose of the appeals of the applicants within three months from the date of receipt of a copy of this judgment.

4. Thus, this application is accordingly disposed of leaving the parties to bear their own costs.

B.R.PATEL, VICE-CHAIRMAN,

I agree -

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Member (Judicial)..........
Vice-Chairman.....

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
April 11, 1989/Sarangi.

